

ITEM NO.52

Court 1 (Video Conferencing)

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.802/2022

(Arising out of impugned final judgment and order dated 21-12-2021 in CRM-M No. 53680/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

SIMARJEET SINGH BAINS

Petitioner(s)

VERSUS

THE STATE OF PUNJAB &amp; ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.13843/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.13844/2022-EXEMPTION FROM FILING O.T.)

Date : 01-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Randeep Singh Rai, Sr. Adv  
Ms. Misha Rohatgi, AOR  
Mr. Suneet Aulakh, Adv.  
Mr. Nakul Mohta, Adv.  
Mr. Devansh Srivastava, Adv.  
Mr. Aditya Chadha, Adv.

For Respondent(s)

Ms. Jaspreet Gogia, AOR  
Ms. Mandakini Singh, Adv.  
Mr. Karanvir Gogia, Adv.  
Ms. Shivangi Singhal, Adv.  
Ms. Varnika Gupta, Adv.  
Ms. Ashima Mandla, Adv.

Mr. Gagan Gupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Applications seeking exemption from filing certified copy of the impugned Order as also seeking exemption from filing official translation of Annexures are allowed.

Heard Mr. Mukul Rohatgi, learned Senior counsel appearing for the petitioner, learned counsel appearing for the State of Punjab, learned counsel appearing for the complainant and carefully perused the material available on record.

Learned counsel appearing for the complainant vehemently opposed grant of any relief to the petitioner. He submits that he has filed a Writ Petition (Crl.) No.24 of 2022 and requests that the said matter may be listed and heard along with the instant Petition.

In view of the above, the Registry is directed to list the said Writ Petition along with this Petition on 3-2-2022.

In the meantime, we restrain the State Government and direct them not to arrest the petitioner for the time being.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)